

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. No. 1702/2000

New Delhi this the 16th day of October, 2000

Hon'ble Shri S.R. Adige, Vice Chairman (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

1. Krishna Kumar Sachdeva  
II E/45, Jai Narain Vyas Colony  
Bikaner (Raj.)  
C/o 85 VB Jawahar Nagar  
Delhi-110 007.

2. Mool Chand  
Quarter No. 51A, Railway Colony,  
Hanuman Garh (Raj)  
C/o 85 UB Jawahar Nagar  
Delhi-110 007.

3. Deena Dayal Soni,  
ERS, Railway Reservation Office,  
Bikaner (Raj.)  
C/o 85 UB Jawahar Nagar,  
Delhi-110 007.

Applicants

(By Advocate: Shri D.K. Sammi)  
Versus

Union of India

1. General Manager  
Northern Railway  
Baroda House  
New Delhi-110 001

2. Divisional Railway Manager  
Northern Railways, Bikaner Division  
DRM Office  
Bikaner (Rajasthan)

3. Divisional Personnel Officer,  
Northern Railways, Bikaner Division  
DRM Office  
Bikaner (Raj.)

Respondents

(By Advocate: Shri R.L. Dhawan)

O R D E R (Oral)

Hon'ble Shri S.R. Adige, VC (A)

Applicants impugns respondents orders dated  
15.6.2000, and 6.7.2000 (Annexure A-1, A-2) and pray  
for reinstatement with all consequential benefits.

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2. The impugned orders have purportedly been issued in exercise to the powers conferred by Rules 1802 (2) (a), 1803 (a) of the Indian Railways Establishment Code Vol. II and Para 620(ii) of Manual Railway Pension Rules 1950 (Para 66 (1), (ii) of Railway Services (Pension) Rules, 1993 by which applicants have been retired upon service after completion of 30 years of service.

3. We have heard both sides.

4. Respondents have taken the preliminary objections that this Bench of the Tribunal has no territorial jurisdiction to entertain the application, in as much as applicants were posted at Lal Garh, Hanuman Garh and Bikaner which lies outside the jurisdiction of this Tribunal.

5. Applicants have contended that pursuant to the impugned orders of retirement, they are residing in Delhi and hence have correctly approached this Bench of this Tribunal.

6. It is not denied that applicants have submitted representations against the aforesaid orders which have still not been disposed of by Respondents.

7. Hence without going into this preliminary objection raised by Respondents, we dispose of the OA with a direction to the Respondents to convene a Representation Committee strictly in accordance with

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the rules and instructions on the subject, and after giving applicant a reasonable opportunity of being heard in person, dispose of their representations in accordance with rules and instructions on the subject within six weeks from the date of receipt of a copy of this Order under intimatijon to them.

8. If after disposal of their representations, <sup>any</sup> *grievance still survives* it will be open to applicants to agitate the same in accordance with law, if so advised.

9. The OA is disposed of accordingly. No costs.

*A. Vedavalli*  
(Dr. A. Vedavalli)  
Member (J)

*S.R. Adige*  
(S.R. Adige)  
Vice Chairman (A)

\*Mittal\*